

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

Civil Appeal No. 14080/2015

UTTAR PRADESH STATE ROAD TRANSPORT
CORPORATION & ANR.

Appellants

VERSUS

ARCHANA TIWARI & ORS.

Respondents

O R D E R

Heard Ms. Garima Prashad, learned counsel for the appellants.

Despite service of notice, there is no appearance on behalf of the respondents.

Having perused the record and the award passed by the Tribunal and the decision rendered in first appeal, we think it appropriate to reduce the amount of compensation to Rs.10 lakhs, and accordingly it is so ordered.

Be it noted, the aforesaid amount has already been deposited and withdrawn by the claimants/respondents. That aspect has weighed with us, despite many other submissions advanced on behalf of the appellants. It is also submitted that in fact the accident had not taken place. We do not intend to go into that aspect, for the simple reason that the amount has already been deposited and withdrawn by the claimants/respondents.

In view of the aforesaid, the appeal is allowed to the extent indicated above. There shall be no order as to costs.

.....CJI.
[Dipak Misra]

.....J.
[A.M. Khanwilkar]

.....J.
[Dr. D.Y. Chandrachud]

New Delhi;
November 23, 2017.

ITEM NO.10

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 14080/2015

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CORPORATION & ANR.

Appellants

VERSUS

ARCHANA TIWARI & ORS.

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Date : 23-11-2017 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s)

Ms. Garima Prashad, AOR

For Respondent(s)

Mr. Sudhir Mendiratta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is disposed of in terms of the
signed order.

Pending interlocutory applications, if any, also
stand disposed of.

(Deepak Guglani)
Court Master

(H.S. Parasher)
Assistant Registrar

(Signed order is placed on the file)